

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JHARKHAND MEGA FOOD PARK PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Jharkhand Mega Food Park Private Limited
2.	Date of incorporation of corporate debtor	15/01/2009
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U15132JH2009PTC002802
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no. 1596, Road No. 7, Hawai Nagar, Muaza-Hinoo, PS- Jagannathpur, Ranchi Ranchi JH 834003 IN.
6.	Date of closure of Insolvency Resolution Process	09/02/2022
7.	Liquidation commencement date of corporate debtor	03/04/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Pankaj Kumar Tibrewal- IBBI/IPA-001/IP-P01577/2018-19/12410
9.	Address and e-mail of the liquidator, as registered with the Board	Chitra 3E, Duke Residency ,13, Chanditala Lane, Near Chalia More, Tollygunge, Kolkata, West Bengal ,700040 tibrewalpankaj@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP, 15B, Ballygunge Circular Road, Mousumi Apartments, Ground Floor, Kolkata- 700019 jmfp.cirp@gmail.com
11.	Last date for submission of claims	03/05/2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Jharkhand Mega Food Park Private Limited** on **03/04/2024**.

The stakeholders of **Jharkhand Mega Food Park Private Limited** are hereby called upon to submit their claims with proof on or before 03/05/2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Pankaj Kumar Tibrewal,

IBBI/IPA-001/IP-P01577/2018-19/12410

AFA: AA1/12410/02/201124/106364 valid till 20.11.2024

Date and place: 08/04/2024

Kolkata

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THE TIMES OF INDIA, RANCHI | MONDAY, APRIL 8, 2024

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Pankaj Kumar Tibrewal,
Date and place: 08/04/2024
Kolkata

IBBI/PA-001/IP-P01577/2018-19/12410
AFA: AA1/12410/02/201124/106364 valid till 20.11.2024

प्रपत्र की सार्वजनिक घोषणा	
[भारतीय दिवालिया और धन शोधन अक्षमता (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12] झारखण्ड मेगा फूड पार्क प्राइवेट लिमिटेड के हिस्सेदारों के ध्यानार्थ	
क्र.सं.	विवरण
1	निगमित कर्जदार का नाम
2	निगमित कर्जदार के गठन की तिथि
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी नम्बर/लिमिटेड लॉगब्लिट आईडेंटिफिकेशन नम्बर
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मुख्य कार्यालय (यदि कोई है) का पता
6	दिवालिया समाधान प्रक्रिया बंद होने की तारीख
7	निगमित कर्जदार के परिसमापन आरम्भ होने की तारीख
8	परिसमापक के रूप में कार्यरत दिवालिया पेशेवर का नाम एवं पंजीयन संख्या
9	बोर्ड के साथ पंजीकृत परिसमापक का पता एवं ईमेल
10	परिसमापक के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल
11	दावा जमा करने अंतिम तिथि
एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण, कोलकाता पीठ ने दिनांक 03/04/2024 को झारखण्ड मेगा फूड पार्क प्राइवेट लिमिटेड के परिसमापन आरम्भ करने का आदेश जारी किया है। झारखण्ड मेगा फूड पार्क प्राइवेट लिमिटेड के हिस्सेदारों को एतद्वारा परिसमापक के पास मद 10 में उल्लिखित पते पर परिसमापक के समक्ष दिनांक 03/05/2024 को अथवा उससे पहले अपने दावों के साक्ष्य जमा करने को कहा जाता है। वित्तीय ऋणदाताओं को अपने दावों के साक्ष्य सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण अपने दावों के साक्ष्य व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं। दावों के गलत अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा हस्ता/- पंकज कुमार टिबरेवाल IBBI/IPA-001/IP-P01577/2018-19/12410 एएफए: AA1/12410/02/201124/106364 वैधता: 20.11.2024 तक तारीख एवं स्थान: 08/04/2024 कोलकाता	